

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(CAA) 160(A) (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2017**

NAME OF THE COMPANY: M/s Max Medical Services Ltd. With M/s Max
Healthcare Institute Ltd.

SECTION OF THE COMPANIES ACT: 230-232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s):	Mr. D.K. Malhotra, Advocate Mr. Rajesh Kumar Malhotra, Advocate Mr. Ashok Tyagi, PCS for Petitioners Ms. Saumya, Advocate for OL Mr. Manish Raj, Counsel for RD/ ROCS			
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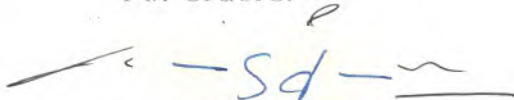
ORDER

RD and OL have raised objections with respect to the pending Income Tax liability. Ld. Counsel appearing for the applicant company submits that in terms of their communication, they have already undertaken that the transferee company shall take over all the tax liabilities. This also finds a mention in the scheme.

The office of the RD has also raised objection in respect of non-filing of the Balance Sheet along with the financial statement for the financial year ending March 2011 and 2012, the Ld. Counsel for the applicant vehemently repudiates the same and submits that the same is even available on the site of the ROC and has been downloaded from the site itself.

This has further been communicated by the department vide their reply duly supported by an affidavit. The same is not controverted by the Ld. Prosecutor appearing for the RD/ ROC.

For orders.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)